

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)
RAJYA SABHA
UNSTARRED QUESTION NO. 2170
(TO BE ANSWERED ON 12.05.2016)

PROCEDURE FOR SELECTION OF CMD OF CPSE

2170. SHRI MD. NADIMUL HAQUE:
SHRI VIVEK GUPTA:

Will the PRIME MINISTER be pleased to state:

- (a) the details of procedure adopted for the selection of the post of CMD of any Central Public Sector Enterprises;
- (b) whether there have been cases where the candidate who was declared selected for the post of CMD (STC) by PESB never took charge of the CMD post, if so, the details thereof;
- (c) whether representations/complaints received regarding the appointment of CMD of the State Trading Corporation of India limited without proper selection procedure; and
- (d) the details of procedure adopted in selection of present incumbent to the post of CMD of the State Trading Corporation of India limited?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): As per guidelines issued by Public Sector Enterprises Selection Board (PESB), the following procedure is adopted for selection to the post of CMD:

- (i) The Ministry/Department concerned finalises/modifies the job description/qualifications/eligibility conditions and communicate the same to the PESB, 16 months in advance of date of occurrence of vacancy. In the event of job description/qualifications/eligibility conditions not being received by the stipulated time, the PESB finalises the same on the basis of existing description so that the schedule for advertising vacancies is adhered to strictly.
- (ii) The advertisement for a vacancy is released by the Public Enterprises Selection Board (PESB) one year before the expiry of the tenure of the incumbent.
- (iii) On receipt of applications, PESB shortlists the candidates on the basis of eligibility criteria and invites them to be interviewed by the Board.
- (iv) The details of all the candidates interviewed and recommended by the PESB for each vacancy are placed on the website of PESB, the same day the interviews are concluded.

Contd....2/-

- (v) The recommendations of the PESB are sent to the Ministry concerned six months before the expiry of tenure of the incumbent.
- (vi) The PESB shall send only one name to the Ministry for its consideration. A reserve name is kept in a sealed cover with the PESB and is disclosed only upon orders of the ACC.

(b) to (d): Shri S.K. Tripathi, CMD, Metal Scrap Trade Corporation Limited was recommended by the PESB in its meeting held on 11.05.2012 for the post of CMD, State Trade Corporation of India (STC) Limited. However his appointment was not approved by Competent Authority due to vigilance clearance and the Competent Authority directed to obtain second name in the panel.

Subsequently, the proposal of the Department of Commerce for appointment of the second name in the panel was approved by the Competent Authority. As per the information, no complaint regarding appointment without following proper selection procedure has been received.
